

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-503**  
IB-898/ND/2020

**IN THE MATTER OF:**

Z-Com India Pvt Ltd

**.....Applicant**

**Vs.**

Frontline (NCR) Business Solutions Pvt Ltd

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 02.02.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent : Adv Rajeev Narayan, Adv Tathagat

**ORDER**

None appears on behalf of the Operational Creditor at the time of hearing of the matter. Ld. Counsel for the Corporate Debtor is present and submitted that in terms of order dated 18.12.2023, they have filed the written submissions. However, the same is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defect, if any, so that the same is reflected on the e-portal. Ld. Counsel for the Operational Creditor is once again directed to file their written submissions. List this matter on **19.02.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**